

I.A. No.4285 of 2021 & W.P.(C) No.16579 of 2020

12. 15.03.2021 Heard Mr. I. Mohanty, learned counsel for the Petitioner and Mr. M.S. Sahoo, learned Additional Government Advocate for the State-Opposite Party.

Issue notice in the I.A.

Since Mr. M.S. Sahoo, learned Additional Government Advocate accepts notice on behalf of the State-Opposite Party, learned counsel for the Petitioner shall serve a copy of the I.A. on him in course of the day.

Learned Additional Government Advocate for the State-Opposite Party shall serve a copy of the affidavit dated 4th March 2021, on learned counsel for the Petitioner in course of the day.

A reply to the I.A. will be filed within two weeks hence and rejoinder to the I.A. as well as the affidavit dated 4th March 2021, if any, be filed by the next date.

List on 12th April, 2021.

(Dr. S. Muralidhar)
Chief Justice

(B.P. Routray)
Judge